

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1274/93

Date of Order:13.10.93

G.Krishna

.. Applicant

Vs.

1. The Senior Superintendent of Post Offices,
Hyderabad South-East Division,
Kachiguda - 500 027.
2. The Director General, Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi.

.. Respondents

Counsel for the Applicant : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.V.Ramana

CORAM:

THE HON'BLE JUSTICE MR.V.NEELADRI RAo : VICE-CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER (ADMN.)

18/10/93

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Copy to:-

1. The Senior Superintendent of Post Offices, Hyderabad South East Division, Kachiguda-027.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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25/2/2012
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JUDGMENT

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE).

applicant and Shri N.V.Ramana, learned Standing Counsel for the respondents.

2. In this application, the relief claimed by the applicant is for a direction to the respondents to pay him $\frac{1}{4}$ th full Daily Allowance at the rate admissible and reimbursement of mess charges incurred in the Postal Training ~~venue, Mysore during~~ ^{came before} 12.1.1990. Similarly situated applicant ^{came before} this Tribunal and succeeded. Accordingly, this application ^{also} is disposed of at the stage of admission itself with the following directions to the respondents:-

The applicant is entitled to $\frac{1}{4}$ th of full daily allowance ~~and~~ in accordance with Para-3(2) of Govt. of India orders under S.R. and he is also entitled ^{to} for reimbursement ~~of~~ mess charges during the period from 23.10.1989 to 12.1.1990.

3. The applicant may submit the required bills within two weeks from today. The respondents are directed to consider the bills and make payment within a period of six months from the date of presentation of the bills.

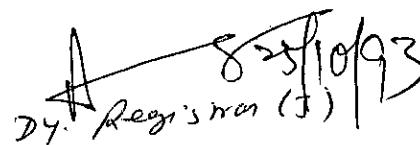
4. The application is allowed in the above terms. No order as to costs.


(A.B.GORTHI)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 13th October, 1993.

vsn


8-10-93
D.Y. Regis (J)

220/10/93
cm 12-31-

O.A. 1274793

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDI.)

AND.

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 13/10/ -1993

ORDER/JUDGMENT:

M.A./R.A./C.A.-No-

in-
1274/93
O.A. No.

T.A.N.O. - (W.P.)

Allowed.

Disposed of with directions
Dismissed:

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

to costs. 25

Central Administrative Tribunal
DESPATCH
B.M. 1 NOV 1993
HYDERABAD BENCH.